

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 286/GT/2014

Subject : Approval of tariff for Faridabad Gas Power Station (431.586 MW) for the period 2014-19.

Date of hearing : **8.10.2015**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, Member

Petitioner : NTPC

Respondents : Haryana Power Purchase Centre (HPPC)

Parties present : Shri Ajay Dua, NTPC
Shri S.K Jain, NTPC
Shri T. Vinodh Kumar, NTPC
Shri Rajeev Choudhary, NTPC

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff of Faridabad Gas Power Station (431.586 MW) for the period from 1.4.2014 to 31.3.2019, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 ("the 2014 Tariff Regulations").

2. During the hearing, the representative of the petitioner made detailed submissions in the matter and accordingly, prayed for grant of tariff in terms of the 2014 Tariff Regulations.

3. None appeared on behalf of the respondent. The Commission directed the petitioner to submit additional information, on affidavit on or before, 30.10.2015, with advance copy to the respondent on the following:

- (i) Documentary evidence justifying the claim for projected additional capital expenditure under Regulation 14 (3) (ii) and Regulation 14 (3) (iii).
- (ii) Approval of the Board of Directors of the Petitioner's company or any other Competent authority, along with delegation of powers for the projected additional capital expenditure claimed.
- (iii) The actual water consumption for last 5 years for the period from 2009 to 2014 along with relevant notification, in support of the claim for water charges.



- (iv) The details of consumption of capital spares for the last 5 years from 2009 to 2014 along with list of spares consumed. Any abnormal variation (on year to year basis), if any, shall also be indicated with reasons.
 - (v) Certificate to the effect that all assets of the gross block as on 1.4.2014 are in service. In case any asset has been taken out from service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service, along with the depreciation recovered.
4. Reply by the respondent if any and rejoinder if any by the petitioner shall be filed by 5.11.2015.
5. The above information shall be submitted within the due date mentioned above. In case the information/ rejoinder is not filed within the said date, the matter shall be considered based on available records.
6. Subject to the above, order in the petition is reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

